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ITEM NO.43

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).6543/2012

(From the judgement and order dated 23/04/2012 in SBCRM No.1260/2012, of
The HIGH COURT OF RAJASTHAN AT JAIPUR)

GIRRAJ PRASAD MEENA

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and permission to file
additional documents and office report)

Date: 27/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. H.D. Thanvi, Adv.
Mr. Abhishek Gupta, Adv.
Ms. Preeti Thanvi, Adv.
Mr. Sarad Kumar Singhania, Adv.

For Respondent(s) Ms. Nilofar Qureshi, Adv.
Ms. Rehnuma, Adv.

Mr. Vivek Singh, Adv.
Ms. Pragati Neekhara, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master